

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

COMP. APPL/109 (CH)2024
And
C.A.(CAA) No. 20/Chd/Hry/2024
(1st Motion)

IN THE MATTER OF

Dhani Services Limited

...

Transferor Company

Under Section: 230-232, 234 CA 2013

Rule: 11 of NCLT, 2016

Order delivered on 10.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant : Ms. Munisha Gandhi, Senior Advocate with Mr.
Companies and for Vaibhav Sharma, Ms. Salina Chalana and Mr.
the applicant in Viraj Gandhi, Advocates
COMP. APPL/109
(CH)2024

ORDER

COMP. APPL/109 (CH)2024

This is an application filed under Rule 11 of NCLT Rules, 2016 read with Sections 230-232 and other applicable provisions of the Companies Act, 2013 read with the Companies (Compromise, arrangements and amalgamations) Rules, 2016 for placing on record amended memo of parties along with proof(s) of change of address of applicant company i.e. Dhani Services Limited. Annexure-A3 is the Certificate of Registration of the Regional Director order for change of State of the Registered Office. The original Section 230-232 application was filed in this Tribunal on 10.04.2024 and present application is filed on 07.05.2024 along with Memorandum and Articles of Association (Annexure A-1) with the application. The documents submitted in

support of the application have been taken on record. The Memorandum and Articles of Association (Annexure A-1) as well as Amended Memo of Parties are taken on record. The change of address of the applicant as prayed for is taken on record. Since, the amended Memorandum of Association is already taken on record, there is no need to give specific direction regarding construing the updated Memorandum of Association of Dhani Services Limited. The present application bearing COMP. APPL/109 (CH)2024 stands allowed.

C.A.(CAA) No. 20/Chd/Hry/2024

Whenever, the main matter is placed, the COMP. APPL/109 (CH)2024 which is allowed may also be placed before the Tribunal. The matter now stands posted to 07.06.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**